

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.73/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 8th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DIGVIJAY CAPITAL MANAGEMENT LIMITED THROUGH ITS VOLUNTARY LIQUIDATOR ASHOK KUMAR VERMA V/S ROC
UNDER SECTION	59(7) IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Saurabh Srivastava with
Sh. Ashok Kumar Verma, PCS(s) *: For the Petitioner*
- Sh. Krishna Dev Vyas, Adv. *: For the ROC*
- Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- 1.** In this case, the notices were issued to the ROC, Income Tax Department as well as to the IBBI.
- 2.** Ld. Counsel representing the ROC seeks two weeks time to file the report. Let the needful be done within the aforesaid stipulated period by serving an advance copy to the opposite side.
- 3.** Ld. Counsel representing the Income Tax Department states that the copy of the petition seems to have been sent to the Nodal Officer, Principal Chief Commissioner of the Income Tax Department, from where he has not received any fresh instructions so far.

-Sd-

-Sd-

4. Let the copy of the petition be supplied to the Ld. Counsel representing the Income Tax Department within a period of three days, and the response of the department be also filed within a period of two weeks by serving an advance copy to the opposite side.
5. The report from the IBBI if any, be also filed within a period of two weeks.
6. The matter is adjourned for further hearing on 30th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

8th May, 2024

Kavya Prakash Srivastava
(Stenographer)